

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.259/Chd/Pb/2017

In the matter of:

Mehak Hospitality Pvt.Ltd.Petitioner

Versus

Registrar of Companies,
Punjab & ChandigarhRespondent

Present: Mr.Rupinder Singh with Ms.Aastha Vij, Advocates for petitioner

It is stated that the company has entered into a construction agreement dated 03.12.2015 accepting the offer of a builder, but the said offer has not been annexed.

The matter be listed on 08.12.2017. The documents be filed with the affidavit at least 3 days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

November 22, 2017
subbu